

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 656/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 1X500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada) Sub-station under “Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka – Phase-II (Part-A) in the Southern Region
- Date of Hearing** : 17.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd (KPTCL) and 17 others
- Parties Present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Ms. R. Ramalakshmi, TANGEDCO
Dr. R. Kathiravan, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period of 1X500 MVA 400/220 kV ICT along with associated bays at Tumkur (Pavagada) Sub-station under “Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka–Phase-II (Part-A)” in the Southern Region. The transmission asset was put into commercial operation on 31.3.2019.
 - b. The transmission tariff of 2014-19 tariff period was approved by the Commission vide order dated 14.4.2020 in the Petition No. 34/TT/2019. The true up of transmission tariff for the 2014-19 period and determination of tariff for the 2019-



24 period is claimed based on the capital cost allowed *vide* order dated 14.4.2020 in the Petition No. 34/TT/2019.

- c. IDC discharge statement has been submitted as per the directive in the order dated 14.4.2020 in the Petition No. 34/TT/2019. Initial Spares claimed are within the ceiling as specified in the 2014 Tariff Regulations.
- d. Out of total grant of ₹8000 lakh, an amount of ₹4000 lakh has been received from Ministry of Power.
- e. Other assets of the transmission scheme have been put into commercial operation during 2019-24 tariff period for which separate petition(s) has/ have been filed.
- f. No Additional Capital Expenditure (ACE) has been claimed in 2014-19 tariff period. However, ACE has been proposed for 2019-20 and 2020-21. The capital cost as on 31.3.2024, after considering the proposed ACE, is within the apportioned approved capital cost as per FR.
- g. The information sought in the Technical Validation letter was submitted *vide* affidavit dated 5.8.2021. Two weeks' time may be granted to file rejoinder to the reply dated 16.8.2021 filed by TANGEDCO.

3. The learned counsel for TANGEDCO submitted that there is mismatch in IEDC allowed in the order dated 14.4.2020 in the Petition No. 34/TT/2019 and segregated IEDC claimed for transmission asset in the instant petition and that the Petitioner is liable to segregate asset-wise IEDC on pro-rata basis. He further submitted that transmission charges should be shared as per applicable Sharing Regulations.

4. In response, the Petitioner submitted that the transmission asset in the instant petition was put to commercial operation during 2014-19 period and the transmission tariff for the same was allowed in the order dated 14.4.2020 in the Petition No. 34/TT/2019. The Petitioner further submitted that IEDC claimed in the instant petition is in line with the APTEL's judgement dated 2.12.2019 in the Appeal No. 95 of 2018 and 140 of 2018.

5. The Commission permitted the Petitioner to file rejoinder to the reply filed by TANGEDCO by 31.8.2021 with an advance copy to the Respondents and observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

